

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT – IV

**ITEM No. 101
IA-2493/ND/2021
(IB)-53(ND)2021**

IN THE MATTER OF:

Prompt Enterprises Pvt. Ltd. ... Applicant
Vs.

Prasar Metal Engineering Pvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 10.06.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :

ORDER

IA-2493/ND/2021:

This is an application filed to take on record Vakalatnama along with rejoinder. Learned Counsel for the Applicant states that the order dated 22.02.2021 was passed, granting one week time to file rejoinder but due to Covid-19 pandemic situation and Applicant's personal difficulty, the Learned Counsel could not be instructed. Thereafter, there is a change in counsel and he was recently appointed an instructed with respect to same when the steps are taken. Learned Counsel also requests to condone the delay in filing rejoinder as prayed. Considering the submission made and averment made in the application, we allow the application condoning the delay in filing the rejoinder. The rejoinder is taken on record. In the main IB application the pleadings are complete. Learned Counsel states that the rejoinder is also served.

Matter is listed for final hearing on **02.08.2021**.

**Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)**

**Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**

